

GOVERNMENT OF INDIA
MINISTRY OF RURAL DEVELOPMENT
DEPARTMENT OF LAND RESOURCES

LOK SABHA

STARRED QUESTION NO. 53
TO BE ANSWERED ON 13.12.2018

Land to Landless Persons

***53. SHRI SADASHIV LOKHANDE:**

Will the Minister of RURAL DEVELOPMENT be pleased to state:

- (a) whether the Government proposes to take immediate steps to effectively implement the Land Reforms Act and distribute surplus land to the landless persons;
- (b) if so, the details thereof; and
- (c) if not, the reasons therefor?

ANSWER

MINISTER FOR RURAL DEVELOPMENT
(SHRI NARENDRA SINGH TOMAR)

(a) to (c): A Statement is laid on the Table of the House.

Statement referred to in reply to Parts (a) to (c) of the Lok Sabha Starred Question No. 53 due for reply on 13.12.2018.

(a) to (c) : As per Entry 18 and Entry 45 of List II (State List) of the Seventh Schedule of the Constitution, the subject of 'Land' and its management falls within the legislative and administrative jurisdiction of the States. Power to enact laws relating to 'Land' including Land Reforms Act vests in the Legislatures of the States. Each State has its own State-specific Revenue Laws to deal with 'Land' and matters related thereto.

The State Governments undertake implementation of land reforms including distribution of surplus land to the landless persons from time to time. Information on land distributed is not regularly maintained and updated centrally in the Department of Land Resources.
